CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 235 OF 2013

Thursday, this the 21st day of March, 2013

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

O.Jayarajan IFS
Deputy Conservator of Forests
City PO, Chembukkavu
Thrisuur - 680 020

Applicant

(By Advocate Mr.P.K.Manoj Kumar)

versus

- Union of India represented by its Secretary Ministry of Environment and Forests Paryavaran Bhavan, CGO Complex Lodhi Road, New Delhi – 110 003
- 2. State of Kerala represented by the Chief Secretary
 Government of Kerala
 Thiruvananthapuram 695 001 ... Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC(R-1) Advocate Mr.M.Ranjith, Sr.,GP (R-2)

The application having been heard on 21.03.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant is to retire from service on 31.03.2013. He has made Annexure A-4 representation seeking extension of service on the ground that loss of service of the applicant is because of the delay in appointing him during the relevant year in question. He has sought for an interim relief permitting him to continue beyond the date of retirement. We notice that a representation is made to the executive which is not disposed off. The 2nd respondent may consider his representation whether to permit him to continue beyond the date of retirement by

passing appropriate orders on Annexure A-4 as early as possible, preferably before 31.03.2013, the date of his retirement.

2. OA is disposed of as above. No costs.

Dated, the 21st March, 2013.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER

JUSTICE P.R.RAMAN JUDICIAL MEMBER

VS